

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).1961/2012

(From the judgement and order dated 05/12/2011 in BA No.1602/2011, of The HIGH COURT OF DELHI AT N. DELHI)

LAVESH Petitioner(s)

VERSUS

STATE (NCT OF DELHI) Respondent(s)

(With appln. for anticipatory bail and office report)

Date: 16/07/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. S.K. Verma,Adv. (NP)

For Respondent(s) Mr. Sidharth Luthra, ASG
Ms. Ranjana Narain, Adv.
Ms. Gargi Khanna, Adv.
Mr. Aditya Singla, Adv.
Mr. B.V. Balaram Das,Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the letter.

List after two weeks' on the ground of illness of counsel for petitioner.

The respondent State is permitted to substitute necessary annexures to the additional affidavit in the meantime.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master